



తెలంగాణ రాజపత్రము
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TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 2nd January, 2026.

L. A. BILL No. 8 OF 2026.

A BILL FURTHER TO AMEND THE TELANGANA PANCHAYAT RAJ ACT, 2018.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Amendment) Act, 2026.	Short title and commencement.
(2) It shall be deemed to have come into force on and from 1 st November, 2025.	

[1]

**Amend-
ment of
section 21.
Act No.5 of
2018.**

2. In the Telangana Panchayat Raj Act, 2018, in section 21, sub-section (3) along with the Explanation thereunder shall be omitted.

**Repeal
of the
Telangana
Ordinance
No.5 of
2025.**

3. The Telangana Panchayat Raj (Third Amendment) Ordinance, 2025 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

Telangana Panchayat Raj Act, 2018 (Act No. 5 of 2018) provides for the constitution of Gram Panchayats, Mandal Praja Parishads, and Zilla Praja Parishads in the State of Telangana, and for matters connected therewith or incidental thereto; and whereas, Schedule VIII of the Act enumerates the list of villages in the State for the purposes of the said Act.

The two-child norm under sub-section (3) of section 21 was originally adopted as a population control measure, mirrored from the Telangana Panchayat Raj Act, 1994, which came into effect on 30.05.1994, to address the concerns over population explosion in the years 1980s-1990s that threatened food security and was linked to poverty-related challenges, including malnutrition, unemployment, disease, reduced productivity, and adverse social and economic outcomes.

Over the last thirty (30) years of implementation of this measure, the Government has reviewed the population policy and observed that the Total Fertility Rate in rural Telangana now stands at 1.7 children per woman, well below the replacement level of fertility. This sustained decline in fertility is attributable to heightened awareness regarding family planning, improvements in healthcare, higher literacy rates among women, and enhanced financial stability. Maintaining the current fertility rate of 1.7 may adversely affect the State's demographic dividend in the future.

Considering the long-term interests of future generations and based on feedback from elected representatives of the Panchayat Raj Institutions, the Government finds it imperative to maintain an optimal replacement rate of 2.1.

The Hon'ble High Court of Telangana in W.P. No. 2661 of 2024, directed completion of the local body election process by 30-09-2025, pursuant to which the State Election Commission has issued the election notification on 29-09-2025; and in W.P. No.30217 of 2025 and related cases, the Hon'ble High Court has ordered that the election process shall continue.

In light of the above, and in order to conduct the elections in compliance with the Hon'ble High Court's directions and to preempt any irreversible consequences which may arise from sustaining the two-child norm, it is deemed appropriate to remove the said norm ahead of the elections.

To achieve the above the objectives, the Government have decided to delete sub-section (3) of section 21 of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) to address the prevailing situation of declining Total Fertility Rate and facilitate the conduct of local body elections.

As the Legislature of State was not, then, in Session, having been prorogued, and to give immediate effect to the above decision, the Governor of Telangana, in exercise of his powers under Article 213 of the Constitution of India, has promulgated the Telangana Panchayat Raj (Third Amendment) Ordinance, 2025 (Telangana Ordinance No.5 of 2025) on 31st October, 2025 and the same has been published in the Telangana Gazette, dated 1st November, 2025.

This Bill seeks to replace the said Ordinance.

Dr. DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural
Development, RWS, Women & Child Welfare.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE
ASSEMBLY.**

The Telangana Panchayat Raj (Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

Dr. DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural
Development, RWS, Women & Child Welfare.

RENDLA THIRUPATHI,
Secretary to Legislature
(Legislative Assembly).